
(2018) 09 CHH CK 0206
In the Chhattisgarh High Court
Case No : Writ Petition (C) No. 2502 Of 2018

Shiv Prasad

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 12-09-2018

Acts Referred:

Chhattisgarh Land Revenue Code, 1959 — Section 170B

Citation : (2018) 09 CHH CK 0206

Hon'ble Judges : Prashant Kumar Mishra, J

Bench : Single Bench

Advocate : P. M. Shriwas, A. S. Kachhawaha

Final Decision : Disposed Of

Judgement

Prashant Kumar Mishra, J

1. It is stated that the petitioner has initiated proceedings under Section 170-B of the Chhattisgarh Land Revenue Code, 1959, in which he is required

to establish his caste status, but the same is not enquired or investigated, which is causing irreparable harm to the petitioner.

2. At page 43 of the paper book, caste status certificate has been issued to the petitioner by the Naib Tehsildar, Pendra Road. However, if the

petitioner wants to get his caste status affirmed, it is still open for him to move before the Competent Authority under the Chhattisgarh Scheduled

Castes, Scheduled Tribes and other Backward classes (Regulation of Social Status Certification) Act, 2013 (for short 'the Act, 2013') so that in the

process of issuance of caste status certificate in favour of the petitioner, the Competent Authority shall examine his eligibility for such status.

3. Let the petitioner move before the Competent Authority under the Act, 2013 and the Rules framed thereunder within a month and thereafter the

said Authority shall examine the petitioner's eligibility and dispose of his application for issuance of caste status certificate within next 3 months.

4. The writ petition stands disposed of.